

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 210
IB-1812/ND/2019

IN THE MATTER OF:

Mr. Anupam Enterprises

...PETITIONER

Vs.

M/s. Aarcity Infrastructures Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 13.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)


DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Operational-creditor :Mr. Sohaib Alam and Mr. Dhruv
Gupta, Advocates**

For the Respondent/ Corporate-debtor :Ms. Shreya Singh, Advocate

ORDER

Heard the submissions made by Ld. counsel for the operational creditor as well as Ld. counsel for the corporate debtor. Ld. counsel for the corporate debtor has submitted that parties are exploring the possibility of reaching an amicable settlement. Ld. counsel for the operational creditor while agreeing for the settlement has prayed the Tribunal to direct the corporate debtor to pay some amount to show the bona fide of the settlement. Ld. counsel for the corporate debtor is directed to instruct his client to pay a minimum of 10% of the amount due to show the bona fide of their intention to settle the matter within week. Post the matter to **29th January, 2021.**


(V.K. Subburaj)
Member (T)


(P.S.N. Prasad)
Member (J)

(Annu)